

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 174/MP/2016

Subject : Petition for approval of quantification of the increase in transmission charges on account of change in law and force majeure events.

Date of hearing : 27.10.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : East North Interconnection Company Limited

Respondents : Jodhpur Vidyut Vitran Nigam Limited & Others

Parties present : Ms Poonam Verma, Advocate, ENICL
Ms. Nishtha Kumar, Advocate, ENICL
Shri T.A. N. Reddy, ENICL
Shri Harshit Gupta, ENICL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed for approval of quantification of increase of 8.45% in the levelized transmission charges on account of force majeure and change in law event in terms of the order dated 24.8.2016 in Petition No. 32/MP/2014.

3. Learned counsel for the petitioner submitted that the Commission vide order dated 24.8.2016 acknowledged the delay in completion of the project and allowed extension of the Scheduled Commercial Operation Date(SCOD) by a period of 675 days and 225 days for Bongaigaon-Siliguri and Purnea-Biharshariff transmission lines respectively. Learned counsel for the petitioner submitted that the copy of the petition has already served on the respondents. However, no reply has been filed by the respondents.

3. Learned counsel for Tata Power Delhi Distribution Limited submitted that the petitioner has not served copy of the petition and requested for time to file its reply.

4. After hearing the learned counsels for the petitioner and TPDDL, the Commission directed the petitioner to serve copy of the petition on the respondents immediately, if already not served. The respondents were directed to file their replies by 14.11.2016 with an advance copy of the petitioner who may file its rejoinder, if any, by 20.11.2016.

5. The Commission directed the petitioner to file the following information on affidavit by 14.11.2016:

- (i) Loan-wise detailed computation of gross interest incurred,
- (ii) Accrual and cash interest income made from the temporary parking of fund,
- (iii) Net interest capitalized pertains to the period from SCOD to till the date of cessation of force majeure, duly certified by Auditor.
- (iv) If there is any finance charges, separate computation thereof.

6. The Commission directed the petitioner and the respondents that due date of filing the information, replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

7. The petition shall be listed for hearing on 24.11.2016.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Legal)**